

MINUTES OF THE MEETING No. 28/12 dated 12.10.2011 (held on 14.10.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri A.K Aggarwal, Deptt. of C&PC(PC.Div)
4. Shri A.K. Cashyap, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.27/11 for confirmation and confirmed and adopted the same without any change.

Case No M-114 NC No.28/12 Dated 12.10.2011 (held on 14.10.2011)	M/ s Shivalik Polyadd Inds Ltd, F.No.01/83/50/1015/AM10/DES-IV RLA F.No. 08/24/40/75/AM10 Lic.No.0810085364 dated 29.12.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/64/2007-PC.II dated 28.8.2011 the Committee decided to amend the description of export and import item No.2 as under:-

Export Item

From	To
Polymer filled compound Masterbatch Talc	Polymer filled compound Masterbatch

Based (Containing 24%+1% LLDPE, 75+/-1% Tale and 1% additive)	(Containing LLDPE Granules 24%+/-, Calcium Carbonate 75%+/- and 1% additives)
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Import Item No.2

From	To
Talc	Calcium Carbonate

The quantities and other description mentioned in the M.No.12/83 dated 23.6.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-115 NC No.28/12 Dated 12.10.2011 (held on 14.10.2011)	M/ s Polytec Packing (I) Ltd, F.No.01/83/50/424/AM12/DES-IV RLA F.No. 07/24/40/390/AM09 Lic.No.0710060625 dated 23.10.2008
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/03/2009-PC.II dated 12.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Expanded Polyethylene Cushion made out of Polyethylene Foam	1 Kg	Relevant Polyethylene Foam	1.06 Kg

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-116 NC No.28/12 Dated 12.10.2011 (held on 14.10.2011)	M/ s Fuso Glass India (P) Ltd, Chennai F.No.01/83/50/602/AM11/DES-IV RLA F.No. 04/24/40/147/AM11 Lic.No.0410117584 dated 28.9.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 12.10.2011 the Committee decided to approve the case as under:-

1. Export Item

S.No.	Description of Item	Quantity
1.	Double Glazed Glass (24 MM DGU Comp of 6 MM Low Coated Repl HS+12 MM Air Gap + 6 MM CL FL Glass)	8545 Sq. Mt.

Import Item

S.No.	Description of Item	Quantity
1.	Relevant 6 MM Low E Coated Reflective Glass	1.08 Sq.Mt./Sq.Mt. of export product
2.	Relevant 6 MM Clear Float Glass	1.03 Sq.Mt./Sq.Mt. of export product
3.	Relevant Aluminium Spacer	Net + 2%
4.	Molecular Sieves	2.86 grams/meter of net content

		of Aluminium Spacer used or applied quantity whichever is less
5.	Butyl (Sealant)	8 grams/meter of net content of Aluminium Spacer used or applied quantity whichever is less
6.	Silicon Sealant (two pack system)	95 grams/meter of net content of Aluminium Spacer used or applied quantity whichever is less

2. Export Item

S.No.	Description of Item	Quantity
1.	Double Glazed Glass (28 MM DGU Comp of 8 MM Low Coated Refl HS+12 MM Air Gap + 8 MM CL FL Glass)	8727 Sq. Mt.

Import Item

S.No.	Description of Item	Quantity
1.	Relevant 8 MM Low E Coated Reflective Glass	1.08 Sq.Mt./Sq.Mt. of export product
2.	Relevant 8 MM Clear Float Glass	1.03 Sq.Mt./Sq.Mt. of export product
3.	Relevant Aluminium Spacer	Net + 2%
4.	Molecular Sieves	2.86 grams/meter of net content

		of Aluminium Spacer used or applied quantity whichever is less
5.	Butyl (Sealant)	8 grams/meter of net content of Aluminium Spacer used or applied quantity whichever is less
6.	Silicon Sealant (two pack system)	95 grams/meter of net content of Aluminium Spacer used or applied quantity whichever is less

3. Export Item

S.No.	Description of Item	Quantity
1.	Double Glazed Glass (28 MM DGU Comp of 6 MM Low Coated Reﬂ HS+16 MM Air Gap + 6 MM CL FL Glass)	3127 Sq. Mt.

Import Item

S.No.	Description of Item	Quantity
1.	Relevant 6 MM Low E Coated Reflective Glass	1.08 Sq.Mt./Sq.Mt. of export product
2.	Relevant 6 MM Clear Float Glass	1.03 Sq.Mt./Sq.Mt. of export product
3.	Relevant Aluminium Spacer	Net + 2%
4.	Molecular Sieves	3.81 grams/meter of net content

		of Aluminium Spacer used or applied quantity whichever is less
5.	Butyl (Sealant)	10.67 grams/meter of net content of Aluminium Spacer used or applied quantity whichever is less
6.	Silicon Sealant (two pack system)	126.67 grams/meter of net content of Aluminium Spacer used or applied quantity whichever is less

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-117 NC No.28/12 Dated 12.10.2011 (held on 14.10.2011)	M/ s Chemico Chemicals (P) Ltd, F.No.01/82/50/828/AM09/DES-IV RLA F.No. 05/24/40/408/AM09 Lic.No.0510228213 dated 25.9.2008
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 12.10.2011, the Committee decided to correct the description of Export Item and Import Item to read as under:-

Export Item

From	To
Antimony Penta Oxide (99% Min.)	Antimony Penta Oxide

Import Item

From	To
Antimony Trioxide (99.8%)	Antimony Trioxide

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

The quantity and other description mentioned in the minutes of ALC M.No. 28/83-ALC1/2008 dated 8.10.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-118 NC No.28/12 Dated 12.10.2011 (held on 14.10.2011)	M/ s ITC Ltd, F.No.01/83/162/524/AM12/DES-IV RLA F.No. 09/24/40/467/AM11 Lic.No.0910045128 dated 13.1.2011
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The Committee considered the case as per agenda. As requested by TA, DIPP, the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 9.11.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 28/83-ALC1/2011 **MEETING DATE** : 12.10.2011

1	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Rejected
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The reply received from the firm to the D/L was forwarded to Technical Authority on 14.6.2011. TA issued another D/L seeking consumption data of imported and indigenous inputs used for the manufacture of export product quantitywise certified by Central Excise Department for the last 3 years year-wise separately vide their letter dated 30.6.2011. Reminder was issued on 23.8.2011. TA, DC(MSME) after examining the reply of the firm dated 19.8.2011, vide their comments dated 20.9.2011, mentioned that the process wastage seems to be on the higher side and considering all the inputs (indigenous and imported), the value addition is on the negative side. The Committee also noted that the firm has not furnished Central Excise Data in spite of requests on several occasions. Accordingly, the Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Rejected
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The reply received from the firm to the D/L was forwarded to Technical Authority on 14.6.2011. TA issued another D/L seeking consumption data of imported and indigenous inputs used for the manufacture of export product quantitywise certified by Central Excise Department for the last 3 years year-wise separately vide their letter dated 30.6.2011. Reminder was issued on 23.8.2011. TA, DC(MSME) after examining the reply of the firm dated 19.8.2011, vide their comments dated 20.9.2011, mentioned that the process wastage seems to be on the higher side and considering all the inputs (indigenous and imported), the value addition is on the negative side. The Committee also noted that the firm has not furnished Central Excise Data in spite of requests on several occasions. Accordingly, the Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Rejected
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The reply received from the firm to the D/L was forwarded to Technical Authority on 14.6.2011. TA issued another D/L seeking consumption data of imported and indigenous inputs used for the manufacture of export product quantitywise certified by Central Excise Department for the last 3 years year-wise separately vide their letter dated 30.6.2011. Reminder was issued on 23.8.2011. TA, DC (MSME) after examining the reply of the firm dated 19.8.2011, vide their comments dated 20.9.2011, mentioned that the process wastage seems to be on the higher side and considering all the inputs (indigenous and imported), the value addition is on the negative side. The Committee also noted that the firm has not furnished Central Excise Data in spite of requests on several occasions. Accordingly, the Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

4	Case No.:9/42/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00777/AM11/	RLA File :03/94/040/00120/AM11/	Lic.No/Date:0310585210 27.07.2010	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(Chem Div.). U.O issued on 31.10.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9/11/2011.			

5	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

6	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

7	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.

8	Case No.:10/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00736/AM11/	RLA File :10/24/040/00084/AM11/	Lic.No/Date:1010041260 27.12.2010	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

9	Case No.:12/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00738/AM11/	RLA File :10/24/040/00076/AM11/	Lic.No/Date:1010041262 27.12.2010	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

10	Case No.:13/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00739/AM11/	RLA File :10/24/040/00077/AM11/	Lic.No/Date:1010041263 27.12.2010	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

11	Case No.:23/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00749/AM11/	RLA File :10/24/040/00078/AM11/	Lic.No/Date:1010041290 30.12.2010	Defer Date:09.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.

12	Case No.:24/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00750/AM11/	RLA File :10/24/040/00080/AM11/	Lic.No/Date:1010041295 30.12.2010	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

13	Case No.:10/44/83-ALC1/2010	Party Name:HINDUSTAN COMPOSITES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00833/AM11/	RLA File :03/94/040/00553/AM07/	Lic.No/Date:0310612495 25.01.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has not furnished complete information in their reply to the points raised in the D/L issued by DIPP on 17.6.2011. The Committee directed TA to call for complete information from the firm. Accordingly the case may be re-listed on 9.11.2011.			

14	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HO File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic No/Date:1010041843	Defer

15			21.02.2011	Date:09.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.				

16	Case No.:11/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00936/AM11/	RLA File :10/24/040/00106/AM11/	Lic.No/Date:1010041844 21.02.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

17	Case No.:13/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00938/AM11/	RLA File :10/24/040/00096/AM11/	Lic.No/Date:1010041839 21.02.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

18	Case No.:14/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00939/AM11/	RLA File :10/24/040/00102/AM11/	Lic.No/Date:1010041840 21.02.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
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19	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:09.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.				

20	Case No.:16/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00941/AM11/	RLA File :10/24/040/00104/AM11/	Lic.No/Date:1010041842 21.02.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

21	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

22	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

	Case No.:14/52/83-ALC1/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
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23	HQ File :01/83/050/01100/AM11/	RLA File :03/95/040/00977/AM11/	Lic.No/Date:0310622089 18.03.2011	Defer Date:09.11.2011
Decision : The Committee considered the case as per agenda and after discussion the Committee decided to call for Central Excise Data from firm vide letter dated 28.9.2011. Accordingly the case may be re-listed on 9.11.2011.				

24	Case No.:17/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/01103/AM11/	RLA File :10/24/040/00132/AM11/	Lic.No/Date:1010042204 22.03.2011	Defer Date:09.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.				

25	Case No.:20/12/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00239/AM12/	RLA File :03/94/040/01162/AM11/	Lic.No/Date:0310624135 29.03.2011	Defer Date:09.11.2011
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 9.11.2011				

26	Case No.:1/4/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00048/AM12/	RLA File :09/24/040/00008/AM12/	Lic.No/Date:0910046404 18.04.2011	Defer Date:09.11.2011
Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise consumption & production Data from the firm. An E-mail issued on 18.10.2011. Accordingly the case may be re-listed on 9.11.2011.				

27	Case No.:1/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00110/AM12/	RLA File :03/95/040/00041/AM12/	Lic.No/Date:0310630667 11.05.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.11.2011.			

28	Case No.:2/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00111/AM12/	RLA File :03/95/040/00042/AM12/	Lic.No/Date:0310630674 11.05.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.11.2011.			

29	Case No.:3/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00112/AM12/	RLA File :03/95/040/00043/AM12/	Lic.No/Date:0310630688 11.05.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.11.2011.			

	Case No.:5/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Approved
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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/2/2005-Ch.II dated 11.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Isoxabin Technical (a.i. 91% Min.) Solid	1 Kg	1. 2-Ethyl-2-Methyl Butanoic Acid (Liquid)	0.580 Kg
		2. 2,6-Dimethoxy Benzoic Acid (Solid)	0.670 Kg
		3. Isobutyl Alcohol (Liquid)	0.360 Kg
		4. Para Toluene Sulphonic Acid (Solid)	0.120 kg
		5. Hydroxyl Amine Sulfate (Solid)	0.600 Kg
		6. Acetonitrile (Liquid)	0.260 Kg
		7. Thionyl Chloride (Liquid)	0.550 Kg
		8. Tetra Hydro Furan (Liquid)	1.590 Kg
		9. Toluene (Liquid)	1.600 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/8/83-ALC1/2011

Party Name:KANDLA ENERGY AND
CHEMICALS LIMITED

Meet No/Date:28/83-ALC1/2011
12.10.2011

**Status:Case
Deferred**

HQ File :01/83/050/00116/AM12/

RLA File :05/23/040/00052/AM12/

Lic.No/Date:0510290567
12.05.2011

Defer
Date:09.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.6.2011 issued by Deptt. of C&PC(PC.Div.) followed by reminder

dated 26.9.2011. Accordingly the case may be re-listed on 9.11.2011..

32	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

33	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

34	Case No.:21/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00240/AM12/	RLA File :10/24/040/00003/AM12/	Lic.No/Date:1010043069 13.05.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.11.2011.			

35	Case No.:9/12/83-ALC1/2011	Party Name:ARJUN MARKETING SERVICES	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00228/AM12/	RLA File :03/94/040/00063/AM12/	Lic.No/Date:0310635280 09.06.2011	Defer Date:09.11.2011

Decision :The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 25/8/2008 is incomplete. The Committee decided that Technical Authority should call the complete details from the firm. A letter issued on 21.10.2011. Accordingly the case may be re-listed on 9.11.2011.

36	Case No.:22/12/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Approved
	HQ File :01/83/050/00241/AM12/	RLA File :31/83/040/00030/AM12/	Lic.No/Date:3110048541 09.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/13/2008-PC.II dated 28.9.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flow Improver (Maxdip 5050AB)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 Kg 0.110 Kg 0.040 Kg 0.520 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:24/12/83-ALC1/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00243/AM12/	RLA File :03/95/040/00023/AM12/	Lic.No/Date:0310635186 09.06.2011	Defer Date:09.11.2011
	Decision: The Committee considered the case as per agenda. The Committee considered the replies received by DC (MSME) to the Deficiency Letters issued by them. The written comments furnished by Technical Authority, DC (MSME) were also considered by the Committee. After deliberations in the presence of TA concerned, Committee decided to seek			

comments from RLA, Mumbai concerned in the case. A letter was issued to RLA, Mumbai on 23.9.2011. Reply awaited from RLA, Mumbai. Accordingly the case may be re-listed on 9.11.2011.

38	Case No.:28/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00247/AM12/	RLA File :04/24/040/00042/AM12/	Lic.No/Date:0410124883 13.06.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.11.2011.			

39	Case No.:29/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00248/AM12/	RLA File :04/24/040/00041/AM12/	Lic.No/Date:0410124884 13.06.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.11.2011.			

40	Case No.:30/12/83-ALC1/2011	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00249/AM12/	RLA File :04/24/040/00038/AM12/	Lic.No/Date:0410124885 13.06.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that M/o steel returned the application and consequently it was refer to DIPP. U.O. issued on 31.10.2011. Accordingly the case may be re-listed on 9.11.2011.			

	Case No.:31/12/83-ALC1/2011	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Approved
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41

HQ File :01/83/050/00250/AM12/	RLA File :03/95/040/00165/AM12/	Lic.No/Date:0310635767 13.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/6/2009-Ch.II dated 11.10.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Methamidaphos Technical	1 Kg	1. O,O-Dimethyl Phosphoramido Thiaoate (DMPAT) (Colourless Liquid)	0.952 Kg
		2. Dimethyl Sulphate (Colourless Liquid)	0.034 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.:4/20/83-ALC1/2011	Party Name:KASHUCHEM PVT.LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00410/AM12/	RLA File :03/94/040/00194/AM12/	Lic.No/Date:0310638011 22.06.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 9.11.2011..			

43	Case No.:5/20/83-ALC1/2011	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM12/	RLA File :08/24/040/00078/AM12/	Lic.No/Date:0810100966 30.06.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for			

providing the comments. Accordingly the case may be re-listed on 9.11.2011.

44	Case No.:5/16/83-ALC1/2011	Party Name:ANMOL CHEMICALS	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00307/AM12/	RLA File :03/94/040/00218/AM12/	Lic.No/Date:0310641765 12.07.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.11.2011			

45	Case No.:6/16/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00308/AM12/	RLA File :05/23/040/00133/AM12/	Lic.No/Date:0510296381 12.07.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 31.10.2011. Accordingly the case may be re-listed on 9.11.2011.			

46	Case No.:7/16/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00309/AM12/	RLA File :05/23/040/00147/AM12/	Lic.No/Date:0510296563 14.07.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.6.2011 issued by Deptt. of C&PC(PC.Div.) followed by reminder dated 26.9.2011. Accordingly the case may be re-listed on 9.11.2011..			

47	Case No.:2/20/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00408/AM12/	RLA File :03/95/040/00343/AM12/	Lic.No/Date:0310646063 03.08.2011	Defer Date:09.11.2011

Decision :The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 9.11.2011

48	Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121 03.08.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.11.2011			

49	Case No.:6/20/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM12/	RLA File :03/94/040/00246/AM12/	Lic.No/Date:0310647348 09.08.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 9.11.2011.			

50	Case No.:2/24/83-ALC1/2011	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00435/AM12/	RLA File :03/95/040/00329/AM12/	Lic.No/Date:0310651847 06.09.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.11.2011			

	Case No.:4/24/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
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51	HQ File :01/83/050/00437/AM12/	RLA File :03/94/040/00049/AM12/	Lic.No/Date:0310651855 06.09.2011	Defer Date:09.11.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 9.11.2011.				

52	Case No.:1/28/83-ALC1/2011	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00521/AM12/	RLA File :03/95/040/00438/AM12/	Lic.No/Date:0310652352 08.09.2011	Defer Date:09.11.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 9.11.2011.				

53	Case No.:2/28/83-ALC1/2011	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00522/AM12/	RLA File :03/94/040/00461/AM12/	Lic.No/Date:0310656881 29.09.2011	Defer Date:09.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.11.2011				

54	Case No.:3/28/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00523/AM12/	RLA File :03/94/040/00476/AM12/	Lic.No/Date:0310657280 30.09.2011	Defer Date:09.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.11.2011				

55	Case No.:4/28/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:28/83-ALC1/2011 12.10.2011	Status:Case Deferred
	HQ File :01/83/050/00524/AM12/	RLA File :03/94/040/00458/AM12/	Lic.No/Date:0310657294 30.09.2011	Defer Date:09.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.11.2011			

Date:31.10.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer